

# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BADAMI SUGARS LIMITED		
RELEVANT PARTICULARS		
1	Name of the corporate debtor	BADAMI SUGARS LIMITED
2	Date of incorporation of corporate debtor	01/01/2002
3	Authority under which the corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES - BANGALORE, KARNATAKA
4	Corporate Identity No. / Limited Liability Identification No. of the corporate debtor	U15429KA2002PLC029955
5	Address of the registered office and principal office (if any) of corporate debtor	CHALUKYA NAGAR, BAGALKOT DIST. BADAMI BAGALKOT, KA 587201 IN
6	Insolvency commencement date in respect of the corporate debtor	September 27, 2019 (Copy of the order received on October 09, 2019)
7	Estimated date of closure of the insolvency resolution process	April 06, 2020
8	Name and registration number of the insolvency professional acting as the interim resolution professional	MADHUGIRI VENKATARAYAPPA SUDARSHAN REG. NO. IBBI/IPA-002/IP-N00561/2017-2018/11707
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA, IN Email: sudarshan.mv@outlook.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA, IN Email: rp.badami@gmail.com
11	Last date for submission of claims	October 23, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the IRP.	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives (c) are available at:	<b>Web Link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Badami Sugars Limited on September 27, 2019 (Order copy received on October 09, 2019)

The creditors of Badami Sugars Limited, are hereby called upon to submit their claims with proof on or before **October 23, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: October 09, 2019  
Place: Bangalore



*MV Sudarshan*

**Madhugiri Venkatarayappa Sudarshan**  
Interim Resolution Professional  
REG. NO. IBBI/IPA-002/IP-N00561/2017-2018/11707